



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 378 of 200 3

Applicant(s) Hina Rauta Respondent(s) claim of India

Advocate for Applicant(s) M/o S. D. Das Advocate for Respondent(s)

B. N. Valgate, H. S. Satpathy
D. R. Bhokta, D. R. Behera
N. Bejori, D. R. Sundaray

NOTES OF THE REGISTRY

2. P. O. - for Rs. 50/- B.M.
For consideration pl.

AD
24.6.03

BB
24.06.03

D.R.

DR
24.06.03

Defects removed

for Regn pl.

BB
25.6.03

Registrar

ORDERS OF THE TRIBUNAL

REGISTER

2003
Regd

Order dated 27.6.2003

Heard the learned counsel for the applicant. As it appears, the applicant in this application has not made out a case as to how he is prejudiced by the policy decision taken by the Respondents-Department under Annexure-2 dated 24.4.2003, especially when it is not directed to him. Besides this, the applicant has not preferred any representation before the competent authority.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admision.

AD
26/6/03

Bench.

Copy of order of 26/6/03
desed for the counsel
for both side.

Dab
S.O. 27/6/03

M
27/6/03

for redressal of his grievances if any. In this view of the matter, we hold that this application besides being not maintainable, is devoid of merit in as much as the prayers made in the O.A. are vague, frivoleus and unfounded. Accordingly, we reject this O.A. at the stage of admission itself. No costs.

Under
VICE CHAIRMAN 27/6

JP
MEMBER (JUDICIAL)

JP